

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1335  
ANSWERED ON:05.03.2013  
CYBER CRIME  
Mahendrasinh Shri Chauhan

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) the total number of cases registered with regard to cyber crime in the country during the last two years and the current year, State-wise; and

(b) the steps taken by the Government to curb such crimes?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) The States /UT-wise details of cases registered and person arrested under IT Act and Cyber crime under IPC Section during 2009-2011 are attached at Annexure-I.

(b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime. The Government has issued a comprehensive Advisory on prevention of crime on 16th July 2010 to all the State Governments and UT Administrations, The Union Government has also evolved an integrated approach with a series of legal, technical and administrative steps to ensure that necessary systems are in place to address the threat effectively are attached at Annexure-II.